

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application Nos. 167-168/2023
in SLP(C) Nos.10015-10016/2022

MANISH MADANMOHAN AGRAWAL & ORS.

Petitioner(s)

VERSUS

SATYANARAYAN DULICHANDJI AGRAWAL & ORS.

Respondent(s)

Date : 26-09-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

By Courts Motion

For Petitioner(s)

Mr. Aftab Ali Khan, AOR

For Respondent(s)

Mr. Atul Chaubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the report submitted by the Registrar
(Judicial Listing).

It is obvious from the report that the document purporting to be a copy of the order of this Court which is marked by Annexure-III in the report is a fabricated document. Therefore, the Registrar(Judicial Listing) must set the criminal law in motion by lodging a complaint with the jurisdictional police station. Though notice was issued to Ms.Prity Mishra, advocate for

examining her role, she has chosen not to appear before this Court today. It is for the investigating agency to examine the role allegedly played by her.

The Registrar (Judicial Listing) while lodging a complaint, shall also submit a copy of this order along with the annexures referred in his report.

The Officer in-charge of the concerned Police Station shall submit a report about the investigation carried out to this Court within a period of two months from today.

For considering the said report, let the Miscellaneous Applications be listed on 1st December, 2023.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER